

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 180  
TO BE ANSWERED ON 19.07.2021**

**MINIMUM WAGE FOR TEA GARDEN WORKERS**

**180. SHRI PRADYUT BORDOLOI:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the detailed reasons and criteria for considering geographical location for fixing of the floor wage under Code on Wages, 2019;**
- (b) the State- wise details of reasons on the basis of which the floor wage shall be fixed and tentative duration within which the Government shall release the state- wise fixed floor wage; and**
- (c) the method to determine minimum wage for tea garden workers in Assam as compared to other tea producing States?**

**ANSWER**

**MINISTER OF LABOUR AND EMPLOYMENT  
(SHRI BHUPENDER YADAV)**

**(a) & (b): Section 9(1) of the Code on Wages, 2019, provides that the Central Government shall fix floor wage taking into account minimum living standards of a worker in such manner as may be prescribed; provided that different floor wage may be fixed for different geographical areas. It is stated that the provisions of the Code on Wages, 2019, have not come into force.**

**(c): Under the Minimum Wages Act, 1948, the fixation of minimum wages for the tea garden labourers, falls under the purview of State Government which is the appropriate Government to fix/revise the minimum wages. The tea plantation workers are paid wages as per the negotiated agreement reached through a process of collective bargaining between the Producer Associations and Workers Unions under the aegis of the respective State Governments.**

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